

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF [INDO ALUSYS INDUSTRIES LIMITED]**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indo Alusys Industries Limited
2.	Date of incorporation of corporate debtor	17.10.1979
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL1979PLC009937
5.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Office No. 303, Chandra Kanta Complex , New Ashok Nagar, New Delhi – 110096.
6.	Insolvency commencement date in respect of corporate debtor	17.05.2024
7.	Estimated date of closure of insolvency resolution process	13.11.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Chugh IBBI/IPA-003/IP-N00270/2020-2021/13196
9.	Address and e-mail of the interim resolution professional, as registered with the Board	111-B, Pocket -F, Mayur Vihar Phase-II, Delhi-110091 Email: skchugh111@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	116-A, Pocket -F, Mayur Vihar Phase-II, Delhi-110091 Email: cirp.indoalusys@gmail.com
11.	Last date for submission of claims	31.05.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://ibbi.gov.in">http://ibbi.gov.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-V has ordered the commencement of a corporate insolvency resolution process of the **Indo Alusys Industries Limited** on 17.05.2024 in Company Petition (IB) No.519/(PB)/2022.



The creditors of **Indo Alusys Industries Limited**, are hereby called upon to submit their claims with proof on or before 31.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),  
Form C- for claims by Financial Creditors,  
Form D- for claims by a workman and employee,  
Form E- for claims by authorized Representative of workmen and employees,  
Form F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website <http://ibbi.gov.in> as prescribed under the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulations, 2016

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.



Satish Kumar Chugh  
(Insolvency Professional)  
Interim Resolution Professional

Rgn. No. IBBI/IPA-003/IP-N00270/2020-2021/13196



Date: 23.05.2024  
Place: New Delhi

### OMKARA ASSETS RECONSTRUCTION PVT. LTD.

CIN: U67100T2014PTC020363  
 Corporate Office: Kohinor Square, 47th Floor, N.C.Kelkar Marg, R.G.Gadkari Chowk, Dadar (West), Mumbai - 400028 |  
 Email: mumbai@omkaraarc.com | Mob.: +91 9769170774/+91 9028078789

#### [Appendix - IV-A] [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

**DATE OF E-AUCTION: 12th June 2024**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower/Co-borrower/Guarantor/Mortgagor M/s Overite Express Limited (Borrower), Mr. Om Prakash Rajgarhia (Director and Guarantor), Mr. Harsh Vardhan Rajgarhia (Director and Guarantor) and Mrs. Anila Rajgarhia (Director and Guarantor) and the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of IFCI Limited, being the Secured Creditor. Thereafter, Omkara Assets Reconstruction Private Limited (acting in its capacity as Trustee of Omkara PS 09/2023-24 Trust) has acquired entire outstanding debts lying against above said Borrower/Co-borrower/Guarantors vide Assignment Agreement dated 26.07.2023 along with underlying security from IFCI Factors Limited, the described immovable properties will be sold on "As is where is", "As is what is", and "Whatever there is" and "Without recourse" basis on 12.06.2024 at 11:00 am to 12:00 pm (last date and time for submission of bids is 11.06.2024 by 5:00 p.m.) for recovery of Rs. 10,24,56,622/- (Rupees Ten Crores Twenty-Four Lakhs Fifty-Six Thousand Six Hundred and Twenty-Two Only) as on 26.07.2023 Plus Interest and Expenses w.e.f. 27.07.2023 due to the Omkara Assets Reconstruction Private Limited, Secured Creditor from above mentioned Borrower/Co-borrower/Guarantors.

The description of the Borrower and Co-borrower and the amount outstanding along with Interest and Expenses due to OARPL from below mentioned borrower and co-borrower and description of the Immovable Property, reserve price and the earnest money deposit and known encumbrances (if any) are as under:-

Particulars of Loan Account	Description of the Property	Reserve Price	EMD (Rs.)	Minimum Bid Increment Amount
M/s Overite Express Limited (Borrower), Mr. Om Prakash Rajgarhia (Director and Guarantor), Mr. Harsh Vardhan Rajgarhia (Director and Guarantor) and Mrs. Anila Rajgarhia (Director and Guarantor)	Entire Basement, Portion D, Municipal No. 11099, Ward No. XIV, Kharsa No. 158/71, Block D, Shidapura, Dorivalan, Karol Bagh, New Delhi - 110005 admeasuring 250 sq. yards	Rs. 1,44,00,000/-	Rs. 14,40,000/-	Rs. 1,50,000/-
M/s Overite Express Limited (Borrower), Mr. Om Prakash Rajgarhia (Director and Guarantor), Mr. Harsh Vardhan Rajgarhia (Director and Guarantor) and Mrs. Anila Rajgarhia (Director and Guarantor)	Entire Ground Floor, Portion D, Municipal No. 11099, Ward No. XIV, Kharsa No. 158/71, Block D, Shidapura, Dorivalan, Karol Bagh, New Delhi - 110005 admeasuring 250 sq. yards	Rs. 2,10,00,000/-	Rs. 21,00,000/-	Rs. 2,00,000/-
M/s Overite Express Limited (Borrower), Mr. Om Prakash Rajgarhia (Director and Guarantor), Mr. Harsh Vardhan Rajgarhia (Director and Guarantor) and Mrs. Anila Rajgarhia (Director and Guarantor)	Eastern Side Half Portion of Third without Roof, Floor, Portion D, Municipal No. 11099, Ward No. XIV, Kharsa No. 158/71, Block D, Shidapura, Dorivalan, Karol Bagh, New Delhi - 110005 admeasuring 222 sq. yards (2000 sq. feet)	Rs. 1,53,00,000/-	Rs. 15,30,000/-	Rs. 2,00,000/-

**Amount Outstanding** Rs. 10,24,56,622/- as on 26.07.2023 Plus future interest & expenses till date of payment & realization of all dues.

**Status of Possession** Physical Possession was taken by the Authorized Officer

**Date of Inspection** 06th June 2024, during 11.30 AM to 12.30 PM

**Last date & time for submission of bid documents for participation** 11.06.2024 by 5:00 pm at Branch Office of OARPL located at Kohinor Square, 47th Floor, N.C.Kelkar Marg, R.G.Gadkari Chowk, Dadar (West), Mumbai - 400028 or at email id - kalpesh.ojha@omkaraarc.com & Aniket Joshi (Mob. No. 9869026887) (Email ID - aniket.joshi@omkaraarc.com)

**Any other Relevant Information** All bidders are advised to visit on www.omkaraarc.com / http://omkaraarc.com/auction.php or www.bankauctions.com for detailed terms and conditions of E-Auction. The intending bidders shall comply and give declaration under Section 29A of Insolvency and Bankruptcy Code, 2016.

Date : 24.05.2024  
 Place: Mumbai  
 Authorized Officer, Omkara Assets Reconstruction Pvt Ltd.  
 (Acting in its capacity as a Trustee of Omkara PS 09/2023-24 Trust)

### FEDDERS ELECTRIC AND ENGINEERING LIMITED

Reg. Off: 6 and 6/1 UPSIDC Industrial Area, Sikandrabad, Bulandshahr, UP-203205  
 CIN: L28299UP1957PLC021118 Email: imcapitals@fedders-electric-engineering.com  
 website: https://imcapitals.com/fedders-electric-engineering/

#### STATEMENT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE FOURTH QUARTER & YEAR ENDED 31st MARCH 2024 (Rs. in Crore)

Sl. No.	Particulars	Standalone			
		Quarter Ended		Yearly Ended	
		31.03.2024 (Audited)	31.03.2023 (Audited)	31.03.2024 (Audited)	31.03.2023 (Audited)
1.	Total income from operations	148.35	63.25	563.87	132.59
2.	Net Profit/(Loss) from ordinary activities after tax	11.33	14.85	88.55	22.86
3.	Net Profit/(Loss) for the period after tax (after Extraordinary Items)	11.33	14.85	88.55	22.86
4.	Total Comprehensive Income/(Loss) for the year (Comprising Profit/(Loss) for the year (after tax) and Other Comprehensive Income/(Loss) (after tax))	11.45	14.8	88.79	22.89
5.	Equity Paidup Share Capital	30.00	30.00	30.00	30.00
6.	Earnings Per Share (not annualized):				
	Basic (₹)	3.78	4.95	29.52	7.62
	Diluted (₹)	3.78	4.95	29.52	7.62

**Note:**  
 1. The above results were reviewed and recommended by the Audit Committee & approved by the Board of Directors at their respective meetings held on 23rd May, 2024. The Financial results for the Fourth quarter and year ended 31st March, 2024 have been audited by the Statutory Auditors of the Company.  
 2. The above is an extract of the detailed format of Audited Standalone Quarterly and yearly Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited Standalone Results are available on the Stock Exchange websites, www.bseindia.com and www.nseindia.com and on the company website https://imcapitals.com/fedders-electric-engineering/.

Place: Sikandrabad (U.P.)  
 Date: 23rd May, 2024  
 By order of the Board  
 VISHAL SINGHAL (Managing Director)

### HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057  
 Ph: 011 45267000, Toll Free Number: 1800 212 8800, Email: customer.care@herofin.com Website: www.herohousingfinance.com  
 CIN: U65192DL2016PLC30148 Contact Address: Building No. 7, 2nd Floor, Community Centre Basant Lok, Vasant Vihar, New Delhi - 110057

#### CORRIGENDUM

This is in reference to the Possession notice advertisement published in this newspaper on 21.05.2024 against the borrower The Legal Heir Vikas Kumar (Loan Ac. No. HFHNOHOU2200022667 in which under the Property description column Flat No. was erroneously published as SF-3 however the actual Flat No. is SF-3. All other detail will remain the same.  
 Sd/- Authorised Officer,  
 Date: 24/05/2024 Place: Delhi/NCR For Hero Housing Finance Limited

### SHARDA MOTOR INDUSTRIES LIMITED

REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020  
 CIN: L74899DL1986PLC023202  
 Tel.: +91-11-47334100, Fax: +91-11-26811676  
 E-Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

#### STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED MARCH 31st, 2024

(All amounts are in ₹ lakh, unless otherwise stated)

S. No.	Particulars	Quarter Ended			Year Ended	
		31.03.2024	31.12.2023	31.03.2023	31.03.2024	31.03.2023
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Total revenue from operations	70,339.39	68,911.64	68,816.45	2,80,926.24	2,69,993.58
2	Net profit/(loss) for the period/year (before tax, exceptional and /or extraordinary items)	11,417.96	10,158.79	8,058.86	39,452.43	27,531.25
3	Net profit/(loss) for the period/year (before tax, after exceptional and /or extraordinary items)	11,417.96	10,158.79	8,058.86	39,452.43	27,531.25
4	Net profit/(loss) for the period/year after tax (after exceptional and /or extraordinary items)	8,572.48	7,507.61	6,054.77	29,489.73	20,542.53
5	Total comprehensive income/(loss) for the period/year (comprising profit for the period/year after tax and other comprehensive income after tax)	8,482.98	7,529.08	6,092.06	29,464.65	20,628.41
6	Paid up equity share capital (face value of Rs.2/-each)	594.63	594.63	594.63	594.63	594.63
7	Earnings per share (of Rs.2/- each) (not annualised)					
	Basic	28.83	25.25	20.36	99.19	69.09
	Diluted	28.83	25.25	20.36	99.19	69.09

**NOTE:**  
 1. These standalone financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in compliance with the regulation 33 of the SEBI (listing obligations and Disclosure requirements) regulations 2015.  
 2. The above is an extract of the detailed format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites, (URL-www.nseindia.com and www.bseindia.com) and also on above mentioned website of the Company.

Date: 23.05.2024  
 For and on behalf of the Board of Directors  
 Sharda Motor Industries Limited  
 Managing Director

### SHARDA MOTOR INDUSTRIES LIMITED

REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020  
 CIN: L74899DL1986PLC023202  
 Tel.: +91-11-47334100, Fax: +91-11-26811676  
 E-Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

#### STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31st MARCH, 2024

(All amounts are in ₹ lakh, unless otherwise stated)

S. No.	Particulars	Quarter Ended			Year Ended	
		31.03.2024	31.12.2023	31.03.2023	31.03.2024	31.03.2023
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Total revenue from operations	70,339.39	68,911.64	68,816.64	2,80,926.24	2,69,993.58
2	Net profit/(loss) for the period/year (before tax, exceptional and /or extraordinary items)	11,417.96	10,158.79	8,058.86	39,452.43	27,531.25
3	Net profit/(loss) for the period/year (before tax, after exceptional and /or extraordinary items)	11,417.96	10,158.79	8,058.86	39,452.43	27,531.25
4	Profit/(loss) for the period/year (before tax, after share of profit/(loss) of associate & joint venture)	11,675.23	10,248.35	8,210.70	39,921.79	27,822.12
5	Net profit/(loss) for the period/year after Tax	8,829.75	7,597.17	6,206.61	29,959.09	20,833.40
6	Total comprehensive income/(loss) for the period/year (comprising profit for the period/year after tax and other comprehensive income after tax)	8,740.25	7,622.64	6,243.90	29,938.01	20,919.28
7	Paid up equity share capital (face value of Rs.2/- each)	594.63	594.63	594.63	594.63	594.63
8	Earnings per share (of Rs.2/- each) (not annualised)					
	Basic	29.70	25.55	20.88	100.77	70.07
	Diluted	29.70	25.55	20.88	100.77	70.07

**NOTE:**  
 1. These consolidated financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in compliance with the regulation 33 of the SEBI (listing obligations and Disclosure requirements) regulations 2015.  
 2. The above is an extract of the detailed format of period/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites, (URL-www.nseindia.com and www.bseindia.com) and also on above mentioned website of the Company.

Date: 23 May, 2024  
 For and on behalf of the Board of Directors  
 Sharda Motor Industries Limited  
 Managing Director

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

### FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF (INDO ALUSYS INDUSTRIES LIMITED)**

#### RELEVANT PARTICULARS

S. No.	Name of corporate debtor	Indo Alusys Industries Limited
1.	Date of incorporation of corporate debtor	17.10.1979
2.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) Delhi
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL1979PLC009937
4.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Office No. 303, Chandra Kanta Complex, New Ashok Nagar, New Delhi - 110096.
5.	Insolvency commencement date in respect of corporate debtor	17.05.2024
6.	Estimated date of closure of insolvency resolution process	13.11.2024
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Chugh IBBI/IPA-003/IP-NO0270/2020-2021/13196
8.	Address and e-mail of the interim resolution professional, as registered with the Board	111-B, Pocket-F, Mayur Vihar Phase-II, Delhi-110091 Email: skchugh111@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	116-A, Pocket -F, Mayur Vihar Phase-II, Delhi-110091 Email: cirp.indoalusys@gmail.com
10.	Last date for submission of claims	31.05.2024
11.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	NA
12.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://bbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-V has ordered the commencement of a corporate insolvency resolution process of the Indo Alusys Industries Limited on 17.05.2024 in a Company Petition (IB) No.519/PB/2022.

The creditors of Indo Alusys Industries Limited, are hereby called upon to submit their claims with proof on or before 31.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),  
 Form C- for claims by Financial Creditors,  
 Form D- for claims by a workman and employee,  
 Form E- for claims by authorized Representative of workmen and employees.  
 Form F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website http://bbi.gov.in as prescribed under the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Sd/-  
 Satish Kumar Chugh  
 (Insolvency Professional)  
 Interim Resolution Professional  
 Date : 23.05.2024  
 Place: New Delhi Rgn. No. IBBI/IPA-003/IP-NO0270/2020-2021/13196

### LORENZINI APPARELS LIMITED

CIN: L17120DL2007PLC163192  
 Reg. Off.: C-64, OKHLA INDUSTRIAL AREA PHASE-I NEW DELHI 110020  
 Email: cs@mymonteil.com website: www.mymonteil.com

Particulars	Rs. in Lakhs					
	Quarter Ended		Twelve Month Ended			
	31* March 2024	31* December 2023	31* March 2023	31* March 2024	31* March 2023	
Total Income from operations	996.59	1,267.91	1,033.66	5,475.92	4,375.66	
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items) #	25.99	280.44	74.95	724.06	376.70	
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items) #	25.99	280.44	74.95	724.06	376.70	
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items) #	31.51	237.29	53.80	529.66	251.92	
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	30.34	238.71	54.68	530.37	254.05	
Equity Share Capital (Face value of Rs. 10/- each)	1,566.89	1,566.89	1,566.89	1,566.89	1,566.89	
Reserves Excluding evaluation reserves as per Balance Sheet of previous accounting year (31.03.2023)	-	-	-	504.08	526.71	
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -						
1. Basic:	0.02	0.15	0.03	0.34	0.16	
2. Diluted:	0.32	0.32	0.32	0.32	0.32	

**Note:** The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites, www.mymonteil.com

### JCK INFRASTRUCTURE DEVELOPMENT LIMITED

CIN:L70102KA1979PLC003590  
 Regd Office: 309, FIRST FLOOR, WESTMINSTER BUILDING, 13 CUNNINGHAM ROAD, BENGALURU - 560 052  
 Email:investors@jckgroup.in, Website: www.jckgroup.in

#### Extract of the Statement of Standalone And Consolidated Financial Results for the Quarter and Year Ended 31st March 2024 (₹ in Lakhs)

SL No	Particulars	Standalone					Consolidated				
		Quarter Ended		Previous Quarter Ended		Year Ended	Quarter Ended		Previous Quarter Ended		Year Ended
		31.03.2024	31.12.2023	31.03.2023	31.03.2024		31.03.2024	31.12.2023	31.03.2023	31.03.2024	
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Audited)
1	Total Income	554.62	277.60	262.87	905.67	1426.97	554.62	277.60	262.87	905.67	1426.97
2	Net Profit/(Loss) for the period (before Tax)	42.55	-67.51	13.85	-367.06	571.86	42.55	-67.51	13.85	-367.06	571.86
3	Net Profit/(Loss) for the period after Tax	27.37	-51.96	7.17	-324.29	454.91	27.37	-51.96	7.17	-324.29	454.91
4	Total Comprehensive Income (OCI) for the period	-	-	-	-	-	-	-	-	-	-
5	Equity Share Capital (FV of ₹10 Each)	416.67	416.67	416.67	416.67	416.67	416.67	416.67	416.67	416.67	416.67
6	EPS from Continuing Operations										
	- Basic	0.66	-1.25	0.17	-0.78	10.92	0.66	-1.25	0.17	-0.78	10.92
	- Diluted	0.66	-1.25	0.17	-0.78	10.92	0.66	-1.25	0.17	-0.78	10.92

The above is an extract to the detailed Standalone and Consolidated financial results for the quarter and year ended March 31, 2024 filed with the Stock Exchange under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The Full format of the said financial results are available in the website of the company i.e www.jckgroup.in/investors and also in Metropolitan Stock Exchange of India Limited i.e www.mseil.in respectively.

For and on behalf of the Board of Directors  
 Sd/-  
 Krishan Kapur  
 Managing Director

Date : 23.05.2024  
 Place : Bengaluru

### Himadri Speciality Chemical Ltd

CIN: L27106WB1987PLC042756  
 Regd. Office: 23A, Netaji Subhas Road, 8th Floor, Kolkata- 700 001  
 Corp. Office: 8, India Exchange Place, 2nd Floor, Kolkata- 700 001  
 Ph No: 91-033-22309953/22304363 Fax: 91-033-22309051, Website: www.himadri.com

#### Information regarding 36<sup>th</sup> Annual General Meeting to be held through Video Conferencing / Other Audio-Visual means, Notice of Book Closure and Dividend

1. Notice is hereby given that the 36<sup>th</sup> Annual General Meeting (AGM) of the Members of Himadri Speciality Chemical Ltd is scheduled to be held on **Thursday, 20 June 2024 at 11:00 a.m. (IST) through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM")** in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with Circulars No. 14/2020, No. 17/2020, No. 20/2020, No. 02/2021, No. 02/2022 and No. 10/2022 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, May 5, 2022 and December 28, 2022 respectively and General Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA/Circulars"), without the physical presence of the Members at a common venue. Hence Members can attend and participate in the AGM through VCI/OAVM facility only. The deemed venue for the 36th AGM shall be the Corporate Office of the Company situated at Ruby House, 8 India Exchange Place, 2nd Floor, Kolkata - 700001.

2. In compliance with the above MCA Circulars and Circular SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023 issued by SEBI, the soft copies of the Notice of the 36th AGM and the Annual Report of the Company for the financial year ended 31 March 2024 ("Annual Report") will be sent only by email to all those Members, whose email addresses are registered with the Company/ Company's Registrar & Share Transfer Agent (RTA) i.e. M/s S. K. Infosolutions Pvt Ltd or with their respective Depository Participants ("Depository"). The Company will be providing remote e-Voting facility to its members to cast their votes, during the remote e-Voting period, on businesses as set forth in the Notice of AGM. The instructions for joining the 36<sup>th</sup> AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the 36th AGM will be provided in the Notice of the 36th AGM. Members participating through the VCI/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. The Notice of the 36<sup>th</sup> AGM and the Annual Report will also be available on the website of the Company i.e. www.himadri.com and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and the AGM Notice will also be available on the website of National Securities Depository Limited (NSDL) (Agency for providing the remote e-Voting facility) at



# PM Narendra Modi's charge that Congress will run bulldozer on Ram temple 'complete lie'

**Times Day News**  
**New Delhi, 23 May:**

Congress chief Mallikarjun Kharge has rubbished Prime Minister Narendra Modi's charge that the Congress will run a bulldozer on the Ram temple if it comes to power, saying it is a "complete lie" and the party respects all sects, religions and honours everyone's faith.

He also asserted that the Congress has been in power for 55 years but has never stopped anyone from worshipping anyone or has taken away anyone's mangalsutra, as claimed by the prime minister.

"This is a complete lie. They talk like this only. No one from our party has spoken like this and neither is it written in the Constitution. We respect all sects and religions and honour everyone's faith," Kharge said in an interview with PTI.

He also said that helping the poor in any community is not appeasement, as alleged by the BJP. "People were earlier living happily, but the BJP and Modi ji have done the work of dividing people for their votes. They do such things for votes and accuse others of using

the bulldozer," Kharge asserted.

He also accused the BJP of creating false propaganda against the Congress every time it came out with schemes to help the poor during the UPA government. He said the prime minister is now accusing them for practising the politics of freebies.

The Congress chief said when the party first brought MGNREGA, Food Security Act, Rural Health mission, the BJP opposed them. He also cited land reforms and nationalisation of banks which were opposed by the BJP.

"Whenever we introduced schemes for the poor, they criticised them. Now we are talking of giving double ration to the poor," he said.

Brushing aside criticism of practising politics of appeasement, the Congress chief said, "Stopping 'anyay' (injustice) on any community is not appeasement. They (the BJP) try to polarise during elections. They try to project anything we do as appeasement. I would only say that the BJP does appeasement politics. By giving the poor something, or giving scholarship to the poor, giving education

through special schools for Muslims cannot be termed as appeasement," Kharge noted. On BJP's attack that the Congress wants to give religion-based quotas and that is why the call for raising the reservation ceiling, he said it is meant to provide reservation for the poor. "In Tamil Nadu, there is 69 per cent reservation. Is it for Muslims? We are saying we will raise the limit like in Tamil Nadu. How do the Muslims come in? We want to provide reservation for economically weaker sections and do Muslims not come in them? "They try to create misunderstanding about everything and whatever we do, everyone will get that. It will be for all," he asserted.



Justifying the demand for holding a caste census, thing to communities have been left out in the past. "Wherever the poor need to be helped, backwards need the help, we will create a policy for them. Just like Jawaharlal Nehru formulated the five-year plans, similar things have to be given to those who have not been given the benefits of development so far. We are not snatching anyone's rights.

"Whenever such things happen the BJP does such kind of propaganda. They used to do such things when land reforms were brought in, when nationalisation of banks happened. They create such misinformation. These people are of feudal mindset, that is why they speak such things," the Congress chief said. Earlier, he said, we promised to provide Rs 72,000 per annum and now we are saying we would give Rs 1 lakh to the poor. The Congress has done so in Karnataka, Himachal Pradesh and Telangana.

"We are doing it for the poor. This money will go to the poor and that will help increase their spending. Our schemes for the poor are running successfully, but the BJP has given Rs 16 lakh crore loan waiver for the rich businessmen, why can't they give Rs one lakh to the poor. We will help put the economy back on the rails once our government comes to power," he claimed.

On the recent turmoil in the stock markets, Kharge said it is the economists who have to ensure that the economy is strengthened. "Modi ji says if he is not there, things will be destroyed. But, during the NDA government under Modi ji the country has come under Rs 155 lakh crore debt, whereas it was only Rs 55 lakh crore debt during Congress time even after years of being in power," he said, asserting that "They try to hide their mistakes and instead blame us."

# Genetic sequences with origins in ancient viral infections active in human brain linked to psychiatric

**EMS Agency**  
**New Delhi, 23 May:**



Thousands of genetic sequences with origins in ancient viral infections are active in the human brain and contribute to susceptibility to psychiatric disorders such as schizophrenia, bipolar disorder and major depressive disorder, researchers said in a study released on Friday.

Their study has identified two sequences from human endogenous retroviruses (HERVs) associated with a risk for schizophrenia, one HERV sequence associated with the risk of both bipolar disorder and schizophrenia, and one associated with the risk of depression.

Although earlier research had hinted that HERV sequences may play a role in major psychiatric disorders, the new study is the first to demonstrate that a specific set of HERV sequences active in the human brain enhances the risk of the disorders.

The findings were published on Wednesday in the journal Nature Communications.

"Our results suggest that these viral sequences play a more important role in the human brain than originally thought," said Timothy Powell, a study

team member and senior lecturer in genetics and

neuroscience at King's College. He said that specific HERV activity profiles appear associated with an increased susceptibility for some psychiatric disorders.

Scientists have known for two decades that 8 per cent of the human genome is made up of HERV sequences that originated from ancient retroviral infections over 1 million years ago.

The sequences inserted themselves in the genome and multiplied through a copy-paste mechanism. Earlier studies have collectively catalogued some 14,968 HERV sequences, representing over 60 retroviral families.

Genome researchers have hypothesised that some of these so-called fossil virus sequences, which were once dismissed as "junk DNA", may control the activity of nearby genes. The first hint of a role for HERV sequences in psychiatric disorders emerged in

2001 when medical researchers at the Johns Hopkins School of Medicine in the US identified retroviral genetic material in the cerebrospinal fluid and brains of individuals with schizophrenia.

The evidence has grown over the past two decades through studies hinting at HERV sequences influencing bipolar disorder and schizophrenia among other neurological disorders. Earlier studies, however, relied on small sample sizes, limiting the reliability of their findings.

Powell and his colleagues analysed data from genetic studies that involved tens of thousands of people, both with and without psychiatric disorders and from 792 post-mortem brain samples to look for connections between HERV activity and psychiatric disorders.

"Our study was better able to circumvent the limitations of earlier studies because we used HERV expression with better precision alongside data from large genetic studies and analysed thousands of people with mental health conditions and unaffected individuals," Powell told The Telegraph. This is something no other study has done, he said.

Rodrigo Duarte, a research fellow at King's College and the study's first author, said the HERV sequences are not just "junk DNA".

"We find nearly 5,000 HERV sequences expressed in the brain. The expression of HERVs correlates with genetic risk to (some) psychiatric disorders," Duarte said.

Scientists have known for two decades that 8 per cent of human genome is made up of HERV sequences that originated from ancient retroviral infections over 1 million years ago.

# Exploring epic battles of Mahabharata to enrich nation's outlook in defence

**EMS Agency**  
**Uttarakhand, 23 May:**



The Army has explored the epic battles of the Mahabharata, heroic exploits of eminent military figures and India's rich heritage in statecraft under a project that aims to enrich the nation's outlook in the defence domain, Army Chief Gen Manoj Pande said on Tuesday. The project 'Udbhav', launched last year, delved deep into ancient texts such as Vedas, Puranas, Upanishads and Arthashastra, and it has revealed substantial intellectual convergences between eminent Indian and Western scholars, he said.

The Army chief made the remarks at a conference titled 'Historical Patterns in Indian Strategic Culture'. The project 'Udbhav' aims to promote indigenous discourse in the Army by integrating India's ancient strategic acumen into contemporary military domain with a focus on making the force "future-ready".

"The project has delved deep into ancient texts He said it has catalysed exploration into new areas, by unveiling India's tribal traditions, the Maratha naval legacy, and the individual heroic exploits of military figures, particularly women.

"The project strengthens the whole-of-nation approach, by fostering civil-military collaboration among academia, scholars, practitioners and military experts," Gen Pande said.

Such collective efforts broaden the scope of study of ancient India's defence and governance, and enrich the nation's strategic outlook, he said.

"As we explore more into our military heritage, we understand that undertaking such projects remains a continuous endeavour. The vast experiences, sacrifices and triumphs of battle-hardened Indian armed forces, will continue to shape our strategic culture," the Army chief said.

"I am confident that the project's findings in the form of 'Udbhav Compendium' shall benefit the Indian Armed Forces to remain progressive and future-ready, by drawing insights from the nation's historical military wisdom," he added. 'The project 'Udbhav', launched last year, delved deep into ancient texts such as Vedas, Puranas, Upanishads and Arthashastra, and it has revealed substantial intellectual convergences

between eminent Indian and Western scholars,' the Army chief said. The Army chief also hailed the celebration of the history and heritage of the Indian armed forces. "It is heartening to see that the history and heritage of the armed forces is being

questioned by Mehbooba Mufti in favour of the Congress or the INDIA bloc, and against the BJP in places like Udhampur and Jammu.

"She didn't campaign against the BJP in Udhampur, nor did she campaign in Jammu. So how can she claim to be part of the INDIA bloc? How can she claim to be against the BJP? She is only against the NC, she is not against the BJP," Abdullah said. The Anantnag-Rajouri seat goes to poll in the sixth phase on May 25. Abdullah accused the PDP of fostering animosity against the NC, saying the party had been consistently criticising the NC for the past two years. Without directly naming the PDP's Srinagar Lok Sabha candidate Wahid Para, Abdullah pointed out that as he resumed political activities after being released from jail, his initial speeches were aimed against the National Conference, indicating a deliberate PDP strategy. "So clearly, the PDP did that by design. There was a method that they did... For the PDP, this alliance was not about ideology, it was self-interest. They wanted a seat from the NC which they did not get. For us and for other constituents of PAGD even INDIA bloc, this was ideological.

"The PAGD was never an electoral understanding but the INDIA bloc was. I ask the PDP where is their campaign against the BJP, tell me one place where Mehbooba Mufti had gone and campaigned for the

**Times Day News**  
**Pahalgam, 23 May:** Former Jammu and



Kashmir chief minister Omar Abdullah has criticised the PDP chief Mehbooba Mufti, questioning her allegiance to the INDIA bloc and the PAGD, and alleging she never campaigned against the Bharatiya Janata Party (BJP), solely targeting his National Conference.

Reiterating the unity of the Peoples Alliance for Gupkar Declaration (PAGD) and its joint efforts during elections, Abdullah said the People's Democratic Party's decision to distance itself from the grouping was driven by self-interest rather than any ideological issue.

"There was a method that they did. As far as the PAGD is concerned, the PAGD is intact. The PAGD fought this election together, whether it was the Awami National Conference, CPI(M) and the NC, it was only the PDP that moved away," the NC vice president told PTI. The PAGD was formed by six parties which also included the CPI and Sajad Lone's People's Conference. However, Lone's party moved away after defeat in the local body

elections. Abdullah, who kickstarted the final round of campaign in Anantnag-Rajouri seat, questioned the PDP's stance on the BJP, highlighting the absence of any active canvassing by Mehbooba Mufti in favour of the Congress or the INDIA bloc, and against the BJP in places like Udhampur and Jammu.

"She didn't campaign against the BJP in Udhampur, nor did she campaign in Jammu. So how can she claim to be part of the INDIA bloc? How can she claim to be against the BJP? She is only against the NC, she is not against the BJP," Abdullah said. The Anantnag-Rajouri seat goes to poll in the sixth phase on May 25. Abdullah accused the PDP of fostering animosity against the NC, saying the party had been consistently criticising the NC for the past two years. Without directly naming the PDP's Srinagar Lok Sabha candidate Wahid Para, Abdullah pointed out that as he resumed political activities after being released from jail, his initial speeches were aimed against the National Conference, indicating a deliberate PDP strategy. "So clearly, the PDP did that by design. There was a method that they did... For the PDP, this alliance was not about ideology, it was self-interest. They wanted a seat from the NC which they did not get. For us and for other constituents of PAGD even INDIA bloc, this was ideological.

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Congress or the INDIA bloc against the BJP.

Notice is hereby given that the National Company Law Tribunal, Bench-V has ordered the commencement of a corporate insolvency resolution process of the **Indo Alusys Industries Limited** on 17.05.2024 in Company Petition (IB) No. 519(PB)/2022.

The creditors of **Indo Alusys Industries Limited**, are hereby called upon to submit their claims with proof on or before 31.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form-B: for claims by Operational Creditors (except Workmen and employees),  
Form-C: for claims by Financial Creditors,  
Form-D: for claims by a workman and employee,  
Form-E: for claims by authorized Representative of workmen and employees,  
Form-F: for claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website <http://ibbi.gov.in> as prescribed under the Insolvency and Bankruptcy Code of India (Insolvency Resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

-Sd/-  
Satish Kumar Chugh  
(Insolvency Professional)  
Interim Resolution Professional

Date : 23.05.2024  
Place : New Delhi

Rgn. No. IBBI/PA-003/IP-NO0270/2020-2021/13196

# Omar questions PDP's allegiance to INDIA bloc, accuses Mufti of targeting only NC not BJP

**Times Day News**  
**Pahalgam, 23 May:** Former Jammu and



Kashmir chief minister Omar Abdullah has criticised the PDP chief Mehbooba Mufti, questioning her allegiance to the INDIA bloc and the PAGD, and alleging she never campaigned against the Bharatiya Janata Party (BJP), solely targeting his National Conference.

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Congress or the INDIA bloc against the BJP.

**EMS Agency**  
**New Delhi, 23 May:**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Indo Alusys Industries Limited</b>
2. Date of incorporation of corporate debtor	17.10.1979
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL1979PLC009937
5. Address of the registered office and principal office (if any) of corporate debtor	B-292, Office No. 303, Chandra Kanta Complex, New Ashok Nagar, New Delhi - 110096.
6. Insolvency commencement date in respect of corporate debtor	17.05.2024
7. Estimated date of closure of insolvency resolution process	13.11.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Chugh IBBI/PA-003/IP-NO0270/2020-2021/13196
9. Address and e-mail of the interim resolution professional, as registered with the Board	111-B, Pocket-F, Mayur Vihar Phase-II, Delhi-110091 Email: skchugh11@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	116-A, Pocket-F, Mayur Vihar Phase-II, Delhi-110091 Email: ctrip.indoalussy@gmail.com
11. Last date for submission of claims	31.05.2024
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://ibbi.gov.in">http://ibbi.gov.in</a> (b) Not Applicable

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-Sd/-  
Satish Kumar Chugh  
(Insolvency Professional)  
Interim Resolution Professional

Date : 23.05.2024  
Place : New Delhi

Rgn. No. IBBI/PA-003/IP-NO0270/2020-2021/13196

**बिजली-पानी की समस्या जानने कलेक्टर पहुंचे थानागाजी**

अलवर, 23 मई (वेब वार्ता)। अलवर कलेक्टर आशीष गुप्ता ने जलदाय विभाग के अधिकारियों को साथ लेकर



गुरुवार सुबह थानागाजी पहुंचे। आमजन से बातचीत कर पेयजल की समस्या के बारे में बातचीत की। इसके तुरंत बाद कलेक्टर ने अधिकारियों को निर्देश दिए कि अवैध कनेक्शन हटाए जाएं। पेयजल सप्लाई का फीडबैक बराबर लिया जाए। कलेक्टर आशीष गुप्ता के निर्देश पर समस्त अतिरिक्त जिला कलक्टर, उपखण्ड अधिकारी व तहसीलदार सुबह फील्ड में रहकर धरातल पर पेयजल व बिजली व्यवस्था का जायजा लेकर आमजन से फीडबैक लिया। उन्होंने कई वार्डों में घर-घर जाकर आमजन से पेयजल आपूर्ति का फीडबैक लिया। जलदाय विभाग के अधिशाषी अभियंता को निर्देशित किया कि कस्बे में सुचारु पेयजल आपूर्ति के लिए प्रभावी मॉनिटरिंग रखे। राइजिंग लाइन से अवैध कनेक्शन हटाए जाएं। यदि अवैध कनेक्शन मिले तो उन्हें तुरंत हटाएं। फील्ड स्टाफ निरंतर निगरानी रखे। पाइपलाइन लोकेज की सूचना मिलते ही तुरंत दुरुस्त कराएं। पानी की मोटर आदि उपकरण खराब होने पर तुरंत दुरुस्त कराएं। पेयजल प्रभावित क्षेत्रों में टैंकर से आपूर्ति की जाए। पेयजल आपूर्ति से जुड़ी आमजन कि समस्याओं को गंभीरता से सुनकर उसका त्वरित निदान करने के प्रयास करें। उन्होंने मौके पर आमजन कि परिवेदनाओं को सुनकर त्वरित निराकरण के निर्देश दिए।

**धर्मगढ़ सीट पर जीत हासिल करना BJD के लिए बना प्रतिष्ठा का सवाल**



ओडिशा, 23 मई (वेब वार्ता)। मैं लोकसभा चुनाव के साथ-साथ विधानसभा चुनाव भी हो रहे हैं। राज्य की धर्मगढ़ विधानसभा सीट पर जीत हासिल करना सत्तारूढ़ बीजू जनता दल के लिए प्रतिष्ठा की लड़ाई बन गई है। इस सीट पर मुख्य रूप में भाजपा और बीजू जनता दल के बीच टक्कर है। लेकिन इस सीट पर जातिगत समीकरण निर्णायक भूमिका निभाते हैं। बता दें कि भाजपा ने इस सीट से सुधीर रंजन पट्टजोशी, बीजेडी ने जिला अध्यक्ष और पूर्व मंत्री पुष्पेंद्र सिंह देव और कांग्रेस ने रश्मीरेखा राउत को चुनावी मैदान में उतारा है। आपको बता दें कि साल 2004 में बीजेडी के जिला अध्यक्ष और पूर्व मंत्री पुष्पेंद्र सिंह देव कोकसरा

**100 किलो मिलावटी पनीर और 90 लीटर मिलावटी दूध नष्ट करवाया**

अलवर, 23 मई (वेब वार्ता)। श्री संत भारतीय सामाजिक सेवा संस्थान (र.जि.) की ओर से गुरुवार को पूर्णिमा पर श्री राम जानकी रसोई का आयोजन रोड नं. दो स्थित खदानेश्वर महादेव मंदिर में होगा। यह निर्णय मंगलवार को कार्यक्रम संयोजक हरमीत सिंह मेहंदीरता की अध्यक्षता में हुई बैठक में लिया गया। गर्मी के मौसम को देखते हुए भंडारे का समय सुबह 11 के स्थान पर सुबह 9 बजे रखने का फैसला भी हुआ। इससे पहले मंदिर में सुबह 8.15 से हनुमान चालीसा का पाठ होगा व आरती करके भोग लगाया जाएगा। बैठक में प्रमोद विजय (अध्यक्ष), राम प्रकाश गुप्ता (कोषाध्यक्ष), विजय अग्रवाल (सह कोषाध्यक्ष), राधेश्याम सैनी, ललित सैनी, अमित खंडेलवाल, केशव, राजेंद्र सैनी, सुनील मित्तल, प्रमिला गुप्ता, सुनीता सैनी, नीरू सैनी, विनीता खंडेलवाल व ज्योति अग्रवाल सहित अन्य सेवादार मौजूद थे। भास्कर न्यूज 7 अलवर चिकित्सा एवं स्वास्थ्य



विभाग के खाद्य सुरक्षा अधिकारी दल ने शुद्ध आहार मिलावट पर वार अभियान के तहत बुधवार को अलवर लेते हुए उक्त स्थल पर रखे करीब 100 किलो पनीर को नष्ट कराया। खट्टा एवं अखाद्य प्रतीत होने पर दूध भी नष्ट कराया। सफाई सही नहीं होने पर प्लांट मालिक को नोटिसा दिया गया। खाद्य सुरक्षा अधिकारी के शव गोयल ने बताया कि मुबारिकपुर कस्बे में स्थित करनी जोधपुर मिष्ठान भंडार से एक कलाकंद का नमूना जांच के लिए लिया गया। दुकान पर रखी करीब 25 किलो दूषित मिठाई मौके पर नष्ट कराई। कड़ाई में तलने के काम में लिए जा रहे 10 लीटर खराब तेल को नष्ट कराया। उक्त कार्रवाई के दौरान खाद्य सुरक्षा अधिकारी केशव गोयल, जयसिंह आने और खट्टा होने पर पनीर के सैंपल

**जयपुर में 18 हजार गायों पर छोड़ी पानी की फुहार**

जयपुर, 23 मई (वेब वार्ता)। राजस्थान में भीषण गर्मी कहर बरपा रही है। आम आदमी के साथ ही बेजुबान जानवरों और पक्षियों को प्रचंड गर्मी और तेज धूप ने झुलसा दिया है। जयपुर की सबसे बड़ी हिंगोनिया गोशाला में गोवंश को गर्मी से राहत देने के लिए नगर निगम हेरिटेज ने एंटी वाटर स्मोक गन से जलमय धुंध को गोर्मा के साथ ही टेंट और तिरपाल लगाया जा रहा है। दरअसल, हिंगोनिया गोशाला जयपुर जिले की सबसे बड़ी गोशाला है, जहां फिलहाल 18 हजार 95 गोवंश मौजूद है। जिनके लिए हिंगोनिया गोशाला में लगभग 27 टीन

शेड लगाकर छाया और भोजन का प्रबंधन किया जाता है, लेकिन इन टीन शेड में महज 13 हजार गाय ही आसानी से आ पाती थीं। अब नगर निगम हेरिटेज ने बाकी शेष 6000 गायों को गर्मी से राहत देने के लिए टेंट और तिरपाल लगाने का काम शुरू कर दिया है। वहीं एंटी स्मोक गन से लगातार गायों पर पानी की फुहार भी छोड़ी जा रही है, ताकि उन्हें तेज धूप और गर्मी से राहत दी जा सके। नगर निगम हेरिटेज कमिश्नर अभिषेक सुराणा ने बताया कि राजधानी जयपुर में गर्मी दिनों-दिन बढ़ती जा रही है। ऐसे में हिंगोनिया गोशाला में मौजूद

**जमानत पर हंगामे के बाद किशोर आरोपी को यरवदा के निरीक्षण गृह में स्थानांतरित किया गया**

नई दिल्ली, 23 मई (वेब वार्ता)। गुरुवार को सुविधा के एक अधिकारी के अनुसार, पुणे में एक घातक कार दुर्घटना में कथित तौर पर शामिल 17 वर्षीय लड़के को किशोर न्याय बोर्ड (जेजेबी) के निर्देश के बाद एक अवलोकन गृह में स्थानांतरित कर दिया गया है। अवलोकन गृह, जिसमें 30 से अधिक नाबालिग रहते हैं, बुधवार को किशोर के मामले से संबंधित पुलिस की समीक्षा याचिका पर सुनवाई के लिए भी स्थल के रूप में कार्य किया। यह घटना रविवार सुबह पुणे के कल्याणी नगर में हुई, जहां कथित तौर पर किशोर द्वारा संचालित एक पोर्शे ने मोटरसाइकिल सवार दो सॉफ्टवेयर इंजीनियरों को टक्कर मार दी और उनकी मौत हो गई। किशोर, 50 वर्षीय रियल एस्टेट डेवलपर विशाल अग्रवाल का बेटा, को शुरू में पेश होने के तुरंत बाद जेजेबी द्वारा जमानत दे दी गई थी। इसके चतुर्दश से जादवगौड़ कार्ड खेलते हुए रश्मिरेखा राउत को चुनावी मैदान में उतारा है। हालांकि इस सीट पर मुख्य लड़ई भाजपा और बीजेडी के बीच देखी जा रही है।



में फंसे बच्चे (सीसीएल) को तुरंत यरवदा स्थित नेहरू उद्योग केंद्र अवलोकन गृह में भेज दिया गया, जहां वह अन्य सीसीएल के साथ रह रहा है। एक वरिष्ठ पुलिस अधिकारी ने कहा कि पर्यवेक्षण गृह में रहने के दौरान किशोर एस्टेट डेवलपर विशाल अग्रवाल का बेटा, को शुरू में पेश होने के तुरंत बाद जेजेबी द्वारा जमानत दे दी गई थी। इसके चतुर्दश से जादवगौड़ कार्ड खेलते हुए रश्मिरेखा राउत को चुनावी मैदान में उतारा है। हालांकि इस सीट पर मुख्य लड़ई भाजपा और बीजेडी के बीच देखी जा रही है।

**दो युवकों का अपहरण व मारपीट कर 5 हजार रुपए लूटने वाले 4 आरोपी पकड़े**

अलवर, 23 मई (वेब वार्ता)। कोतवाली थाना पुलिस ने दो युवकों का अपहरण कर उनके साथ मारपीट कर 5 हजार रुपए नकदी लूटने वाले 4 आरोपियों को गिरफ्तार किया है। इनमें समीर पुत्र रणजीत वाल्मिकी, अर्जुन पुत्र राजेश कुमार वाल्मिकी व पारस उर्फ झुनी पुत्र भगवानदास वाल्मिकी सहित ललित पुत्र अशोक कुमार वाल्मिकी निवासी रोड नंबर दो खदाना मोहल्ला थाना कोतवाली शामिल हैं। इन सभी आरोपियों की उम्र करीब 20 साल है। थानाधिकारी नरेश शर्मा ने बताया कि आदिल पुत्र आजम खान निवासी करमाला थाना नाँगवा व मोहन पुत्र शब्द्वीर निवासी लिवासना थाना गोपालगढ़ जिला डींग ने 19 मई को रिपोर्ट दर्ज कराई थी कि 18 मई दोपहर करीब 2 बजे भगत सिंह सर्किल पर एक व्यक्ति के पास आए थे। लौटते समय करीब 10-12 लोग उन्हें जबरन भगतसिंह सर्किल के समीप नवीन उच्च माध्यमिक स्कूल के ग्राउंड में ले गए।

**कश्मीर में आतंकी हमले में घायल फरहा को लाए जयपुर**

जयपुर, 23 मई (वेब वार्ता)। जम्मू-कश्मीर के अनंतनाग में आतंकीयों की फायरिंग में घायल जयपुर के दंपती को जम्मू स्थित मेडिकल कॉलेज में इलाज के बाद शिफ्ट किया गया है। पति तबरेज खान (सैनी) को आंख के इलाज के लिए चेन्नई के अस्पताल में भर्ती कराया गया है। जबकि पत्नी फरहा ने खान को जयपुर के सवाई मानसिंह अस्पताल के ट्रॉमा सेंटर लाया गया है। यहां एक्स-रे के साथ ही उनके कंधे का सिटी स्कैन करवाया गया है। हड्डी रोग विशेषज्ञ और ट्रॉमा सेंटर के इंचार्ज डॉ. अनुराग धाकड़ ने बताया- मुख्यमंत्री के आदेशानुसार फरहा खान को स्क्व हॉस्पिटल में चेकअप किया गया है। उन्हें सबसे अच्छी चिकित्सा

**राहुल गांधी ने दिल्ली मेट्रो में किय सफर, यात्रियों से की बातचीत**

नई दिल्ली, 23 मई (वेब वार्ता)। लोकसभा चुनाव के बीच कांग्रेस नेता राहुल गांधी ने गुरुवार को आम लोगों से जुड़ने के लिए दिल्ली मेट्रो की सवारी की। मेट्रो में यात्रा करते गांधी की एक तस्वीर सोशल मीडिया पर वायरल हो गई है। मेट्रो में सफर के दौरान उन्होंने आम लोगों से बातचीत की और उनके साथ तस्वीरें खिंचवाईं। वह उत्तर पूर्वी दिल्ली लोकसभा सीट से कांग्रेस उम्मीदवार कन्हैया कुमार के साथ मंगोलपुरी में एक रेली के लिए जा रहे थे। दिल्ली में 25 मई को मतदान होना है और आज प्रचार का आखिरी दिन है। कांग्रेस नेता ने भाजपा पर लगातार संविधान को फाड़ने और फेंक देने की इच्छा रखने का आरोप लगाया और इस बात पर जोर दिया कि मौजूदा लोकसभा चुनाव इसकी रक्षा की लड़ाई है। आज पूर्वोत्तर दिल्ली के दिलशाद गार्डन में पार्टी उम्मीदवार कन्हैया कुमार के समर्थन में एक चुनावी रैली में बोलते हुए उन्होंने कहा कि भाजपा ने हमेशा संविधान को



बदलने की कोशिश की है। उन्होंने आरोप लगाया, ये लोग (भाजपा) हमेशा इसे (संविधान) फाड़कर फेंक देना चाहते थे। उन्होंने न तो भारतीय संविधान और न ही भारतीय ध्वज को कभी स्वीकार किया। इस चुनाव में आखिरकार उन्होंने स्वीकार कर लिया है कि वे इसे बदलना चाहते हैं। कांग्रेस नेता ने कहा, इस चुनाव में लड़ाई भारतीय संविधान की रक्षा के पूर्वोत्तर दिल्ली के दिलशाद गार्डन में पार्टी उम्मीदवार कन्हैया कुमार के समर्थन में एक चुनावी रैली में बोलते हुए उन्होंने कहा कि भाजपा ने हमेशा संविधान को

अध्यक्ष ने कहा कि भाजपा ने आखिरका इस चुनाव में संविधान को बदलने की अपनी इच्छा को स्वीकार कर लिया है। उन्होंने चेतावनी दी कि यदि भाजपा संविधान को बदलने का प्रयास करती है, तो उसे राजनीतिक विरोधियों और लाखों नागरिकों के विरोध का सामना करना पड़ेगा। गांधी ने कहा, मैं उन्हें ऐसा करने (संविधान बदलने) की हिम्मत नहीं है। अगर आप ऐसा करने का प्रयास करेंगे तो आपको हमारा और भारत के मूल लोगों का सामना करना होगा।

**कश्मीर में आतंकी हमले में घायल फरहा को लाए जयपुर**

सुविधा उपलब्ध करवाने के निर्देश हैं। उनके बुलेट (गोली) के घाव का परीक्षण किया गया। फिलहाल फरहा की तबीयत स्थिर है। उनका एक्स-रे और सिटी स्कैन करवाया गया है, ताकि उनके कंधे की स्थिति को देखा जा सके। **कंधे की ड्रेसिंग की, परिजन ले गए घर:** डॉक्टर अनुराग धाकड़ ने बताया- दाहिने तरफ गोली लगने से फरहा के कंधे में चोट आई थी। उनकी हड्डी भी क्रैक हो गई थी। जम्मू के आर्मी हॉस्पिटल में ऑपरेशन कर कंधे के पास प्लेट डाली गई थी। उन्होंने बताया- एक्स-रे और सिटी स्कैन में सभी चीजें नॉर्मल आने के बाद उनके कंधे की ड्रेसिंग करके दोबारा प्लास्टर लगाया गया है। मरीज को ऑब्जर्वेशन के लिए भर्ती रहने

के लिए कहा, लेकिन बच्चे छोटे होने के कारण परिजनों ने मना कर दिया। परिजन स्वेच्छ से उन्हें घर ले गए हैं। उनको उनके घर पर ही चिकित्सा सुविधा उपलब्ध करवाई जाएगी। हमने मरीज को 10 दिन बाद फॉलोअप के लिए हॉस्पिटल आने को कहा है और जरूरी दवाइयों दे दी हैं। **अपील- मेरे पति को आंख डोनेट की जाए:** फरहा खान ने बताया- हम 18 तारीख को घूमने गए थे। घूमने के बाद रात को हम जैसे ही खाना खाने होटल पहुंचे। पूरी फैमिली धीरे-धीरे अंदर जा रही थी। मैं और मेरे पति सबसे न गोली चलाई। पहले मेरे पति को गोली लगी और फिर मुझे लगी। मेरा बेटा मेरे साथ था। उसने जैसे ही गोली चलते देखा तो डर से भागकर कुर्सी के पीछे छुप गया। मेरी बेटी अपने बड़े पापा के साथ अंदर चली गई थी। गोली लगने के बाद मैं पति को बचाने गई तो एक गोली मुझे भी लगी। मैं पति से कुछ दूरी पर फिर गई। उसके बाद मुझे ज्यादा होश नहीं था। मेरे पति की आंख और नाक से, जबकि मेरे कंधे से खून निकल रहा था। इसके बाद परिजन ने मुझे और पति को अस्पताल पहुंचाया, जहां ड्रेसिंग के बाद हमें आर्मी हॉस्पिटल भेज दिया गया। आर्मी हॉस्पिटल में हमारा बहुत अच्छे से इलाज हुआ। प्रधानमंत्री और मुख्यमंत्री ने हमारा बहुत साथ दिया। मेरे पति को दोनों आंखें डैमेज हो चुकी हैं।

**प्रधानमंत्री बताएं, हरियाणा बेरोजगारी के मामले में नंबर एक क्यों**

नयी दिल्ली, 23 मई (वेब वार्ता)। कांग्रेस ने हरियाणा में प्रधानमंत्री नरेन्द्र मोदी की जनसभा का हवाला देते हुए बृहस्पतिवार को राज्य से जुड़े कुछ विषयों को लेकर सवाल उठाए और कहा कि प्रधानमंत्री को बताना चाहिए कि यह प्रदेश बेरोजगारी के मामले में नंबर एक क्यों है? पार्टी महासचिव जयराम रमेश ने यह सवाल भी किया कि क्या प्रधानमंत्री और भारतीय जनता पार्टी (भाजपा) ने कभी हरियाणा के युवाओं के लिए बेहतर अवसर पैदा करने की कोई योजना बनाई है।

साथ था। उसने जैसे ही गोली चलते देखा तो डर से भागकर कुर्सी के पीछे छुप गया। मेरी बेटी अपने बड़े पापा के साथ अंदर चली गई थी। गोली लगने के बाद मैं पति को बचाने गई तो एक गोली मुझे भी लगी। मैं पति से कुछ दूरी पर फिर गई। उसके बाद मुझे ज्यादा होश नहीं था। मेरे पति की आंख और नाक से, जबकि मेरे कंधे से खून निकल रहा था। इसके बाद परिजन ने मुझे और पति को अस्पताल पहुंचाया, जहां ड्रेसिंग के बाद हमें आर्मी हॉस्पिटल भेज दिया गया। आर्मी हॉस्पिटल में हमारा बहुत अच्छे से इलाज हुआ। प्रधानमंत्री और मुख्यमंत्री ने हमारा बहुत साथ दिया। मेरे पति को दोनों आंखें डैमेज हो चुकी हैं।

प्रासंगिक विवरण	
1. कांफरेट देनवार का नाम	<b>इंडी अलुसिस इंडस्ट्रीज लिमिटेड</b>
2. कांफरेट देनवार के निगमन की तिथि	<b>17.10.1979</b>
3. प्राधिकरण जिसके अधीन कांफरेट देनवार निगमित /पंजीकृत है	<b>कंपनी रजिस्ट्रार (आरओसी) दिल्ली</b>
4. कांफरेट देनवार की कांफरेट पहचान संख्या/ सीमित दायित्व पहचान संख्या	<b>U74999DL1979PLC009937</b>
5. कांफरेट देनवार के पंजीकृत कार्यालय तथा मुख्य कार्यालय का पता (यदि कोई)	<b>बी-202, कार्यालय संख्या 303, बंड कांता काम्लेक्स, न्यू अशोक नगर, नई दिल्ली - 110096।</b>
6. कांफरेट देनवार के संबन्ध में ऋण शोध अक्षमता आरंभन तिथि	<b>17.05.2024</b>
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की अनुमानित तारीख	<b>13.11.2024</b>
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और पंजीकरण संख्या	<b>सरोरीा कुमार चुप IBB/IPA-003/IP-NO0270/2020-2021/13196</b>
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसाकि बोर्ड में पंजीकृत है।	<b>111-बी, पॉकेट-एफ, मयूर विहार फेज-2, दिल्ली-110091 ईमेल: <a href="mailto:skchugh111@gmail.com">skchugh111@gmail.com</a></b>
10. अंतरिम समाधान प्रोफेशनल का, पताचार हेतु प्रयुक्त, पता और ई-मेल	<b>116-ए, पॉकेट-एफ, मयूर विहार फेज-2, दिल्ली-110091 ईमेल: <a href="mailto:cirp.indoalulys@gmail.com">cirp.indoalulys@gmail.com</a></b>
11. दावा प्रस्तुत करने की अंतिम तिथि	<b>31.05.2024</b>
12. अंतरिम समाधान प्रोफेशनल द्वारा निर्धारित धारा 21 की उप-धारा (हर) के खंड (बी) के तहत अभिलिखित लेनदारों की श्रेणियां, यदि कोई हो	<b>लागू नहीं</b>
13. दिवाला पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाना गया (प्रत्येक वर्ग के लिए तीन नाम)	<b>लागू नहीं</b>
14. (क) प्रासंगिक फॉर्म यहाँ उपलब्ध हैं: (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है:	<b>(क) <a href="http://ibbi.gov.in">http://ibbi.gov.in</a> (ख) लागू नहीं</b>

पुनर्द्वारा नोटिस दिया जाता है कि नेशनल कंपनी ट्रिब्यूनल, बेंच-ए ने कंपनी याचिका (आईबी) संख्या 519/(PB)/2022 में **17.05.2024** को **इंडो एलुसिस इंडस्ट्रीज लिमिटेड** की कांफरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

**इंडो एलुसिस इंडस्ट्रीज लिमिटेड** के लेनदारों से कहा जाता है कि वे सतत के साथ अपने दावे 31.05.2024 को या उससे पहले अंतरिम समाधान पेशेवर को प्रविष्टि संख्या 10 के सामने उल्लिखित तरीके पर प्रस्तुत करें। वितीय ऋणदाता अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, ऋक द्वारा या इलेक्ट्रॉनिक माध्यम से सतत के साथ दावे प्रस्तुत कर सकते हैं। दावों का प्रमाण उनके दावों के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित निर्दिष्ट प्रश्नों के माध्यम से प्रस्तुत किया जाना है। **फॉर्म बी-** अंतरिम नल अडिक्ट (कर्मचारियों और कर्मचारियों को छोड़कर) के दावों के लिए, **फॉर्म सी-** वितीय ऋणदाताओं के दावों के लिए, **फॉर्म डी-** एक श्रमिक और कर्मचारी के दावों के लिए, **फॉर्म ई-** श्रमिकों और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए, **फॉर्म एफ-** वितीय ऋणदाताओं और परिपक्व ऋणदाताओं के अलावा अन्य ऋणदाताओं के दावों के लिए। फॉर्म की प्रति प्राप्त करने के लिए, आप उपरोक्त उल्लिखित फॉर्म वेबसाइट <http://ibbi.gov.in> से डाउनलोड कर सकते हैं, जैसा कि भारतीय दिवाला और दिवालियापन बोर्ड (कांफरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के तहत विधिरित है। दावे के सूचे या ब्रांक सतत प्रस्तुत करने पर जमाना लगाया जाएगा। सभी दावेदारों को दावा प्रपत्र में अपना पैन, ईमेल आईडी और फोन नंबर अनिवार्य रूप से उल्लेख करने की सलाह दी जाती है।

हस्ताक्षर / - सरोरीा कुमार चुप (दिवाला पेशेवर) अंतरिम समाधान पेशेवर

**इंस्टाग्राम रील बनाने के चक्कर में 100 फुट उपर से पानी में युवक ने लगाई छलांग**

झारखंड, 23 मई (वेब वार्ता)। के किशोर ने इंस्टाग्राम रील के लिए पानी में 100 फुट की छलांग लगाने का प्रयास किया और उसके बाद उसकी मौत हो गई। पुलिस ने मंगलवार को बताया कि झारखंड के साहिबगंज जिले में एक 18 वर्षीय व्यक्ति इंस्टाग्राम रील बनाने के लिए ऊंचाई से गहरे पानी में कूदने के बाद डूब गया। तौसीफ नाम का यह शख्स सोमवार शाम करीब 100 फीट की ऊंचाई से खदान झील में कूद गया।

झील में नहा रहे उसके दोस्तों ने उसे बचाने की कोशिश की लेकिन असफल रहे। उन्होंने स्थानीय लोगों और पुलिस को सतर्क किया और एक तलाशी अभियान शुरू किया गया। बाद में युवक अंधियान शुरू किया गया। बाद में युवक का शव बरामद हुआ। घटना का एक वीडियो, जो सोशल मीडिया पर वायरल हो गया है, उसमें युवक को पानी में कूदते हुए दिखाया गया है जबकि उसका दोस्त उसकी हिम्मत को रिकॉर्ड कर रहा है। लेकिन पानी में गिरने के बाद

जैसे ही वह तैरने लगा तो डूबने लगा। पुलिस उपाधीक्षक विजय कुमार कुशवाहा के मुताबिक, कई फीट गहरे पानी में कूदने के बाद युवक खुद ही संभाल नहीं सका और डूब गया। रिपोर्ट में यह भी बताया गया है कि तौसीफ के दोस्त इस तरह के नतीजे के लिए बिल्कुल तैयार नहीं थे। स्टंट की अचानक प्रकृति का मतलब था कि कोई सुरक्षा उपाय या पेशेवर सहायता उपलब्ध नहीं थी, केवल स्मार्टफोन वाले किशोरों

का एक समूह, जो साहसिक क्षण को कैमरे में कैद करने के लिए उत्सुक है। वीडियो पर रिएक्ट करते हुए एक यूजर ने लिखा, तो उन्हें प्रसिद्धि तो मिल गई लेकिन इसकी कीमत उनकी जिंदगी है। एक अन्य उपयोगकर्ता ने कहा, मुझे लगता है कि उसके बाएं हाथ में चोट लगी है और वह तैरने में सक्षम नहीं था। मैं गलत हो सकता हूँ। एक तीसरे यूजर ने कमेंट किया, हे भगवान, यह बिल्कुल दिल तोड़ने वाला है।

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**30 कैप्सूल / ₹. 297/-**

मात्रा : १ कैप्सूल दिन में दो बार दूध या पानी के साथ या चिकित्सक के निर्देशानुसार

लड़के और लड़कियों के लिए गुणकारी उत्पाद / बॉडी प्लस कैप्सूल-इसका कोई साईड इफेक्ट नहीं है

**SUNIL ENTERPRISES : 9462318811/ 0141-2318811**